

Bill No. LXII of 2012

THE CONSTITUTION (AMENDMENT) BILL, 2012

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2012.

Short title
and com-
mencement.

(2) It shall come into force at once.

5 2. After article 50 of the Constitution, following article shall be inserted, namely:—

Insertion of
new article
50A.

10 “50A. The State shall endeavour to achieve a balanced growth and development of areas within the jurisdiction of States and Union territories by enacting an appropriate law to provide that no development funds are be allotted or spent in a village, tehsil, district, Assembly or Parliamentary Constituency, disproportionately at the cost of other areas.”

Balanced
Development
of all regions.

STATEMENT OF OBJECTS AND REASONS

The Central Government, as also various State Governments, spend crores of rupees annually on various developmental schemes. However, there is no provision in the Constitution or in any other enactment for a fair and equitable distribution of public money in different revenue Districts, Parliamentary or Assembly Constituencies. As a result, many a time, Ministers in-charge of the respective Ministries are found to be allocating funds disproportionately in their respective constituencies and in a manner that hardly any funds remain for allocation in remaining areas. Representatives of the people, whether they are Members of Parliament or Members of State Legislatures have to suffer the ire of the public who remain ignorant about regional imbalance resorted to by persons. On account of some specific project coming up in any area, a large chunk of funds may be needed. But, a proper explanation should be given on the imbalance occurring on account of investments in such national or State level projects. It is therefore felt that there should be a statutory enactment or a provision in the Constitution of India which will ensure a fair amount of regional balance.

It is therefore proposed that the state shall endeavour to achieve a balance growth and development of the areas within the jurisdiction of State and Union Territories by enacting an appropriate law to provide that no development funds are allotted or spent in a village, tehsil, district, Assembly or Parliamentary Constituency, disproportionately or arbitrarily at the cost of other areas.

Hence this Bill.

SHANTARAM NAIK

RAJYA SABHA

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BILL

further to amend the Constitution of India.

(Shri Shantaram Naik, M.P.)